

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.12149/2024

(Arising out of impugned final judgment and order dated 01-05-2023 in SA No. 838/2022 passed by the High Court of Judicature at Allahabad)

DIRECTOR OF EDUCATION & ORS.

Petitioner(s)

VERSUS

SHYAM BABU

Respondent(s)

(IA No. 117102/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 117104/2024 - EXEMPTION FROM FILING O.T. & IA No. 117100/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 09-08-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s)

Ms. Sakshi Kakkar, AOR

Mr. Divyanshu Sahay, Adv.

For Respondent(s)

Mr. Ardhendu Mauli Kumar Prasad, Sr. Adv.

Mr. Pradeep Kumar Dwivedi, Adv.

Mr. Satyam Pandey, Adv.

Mr. Vaibhav Tripathi, Adv.

Mr. Makardhvaj Yadav, Adv.

Mr. Krishna Kant Shukla, Adv.

Mr. Kisalaya Shukla, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. The learned counsel appearing for the petitioners seeks time to file rejoinder affidavit.

2. List after four weeks.

(VISHAL ANAND)

ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)

COURT MASTER (NSH)